

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 830

TO BE ANSWERED ON THE 27th July 2026

AIRFARE REGULATION IN EXCEPTIONAL CIRCUMSTANCES

830. SHRI VINOD SHRIDHAR TAWDE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the policy framework regulating Government intervention in domestic airfares during exceptional circumstances;
- (b) the criteria, parameters and institutional mechanism adopted for identifying situations warranting such intervention;
- (c) the instances during the last three years where Government intervened in domestic airfares, including the reasons for intervention, routes or sectors covered, duration and nature of measures taken; and
- (d) the procedure for determining, implementing, monitoring and reviewing such interventions, including the role of Government and the Directorate General of Civil Aviation (DGCA)?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d): Airfares are not subject to regulation by the Government. Every air transport undertaking establishes a tariff having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit, while adhering to Rule 135 of the Aircraft Rules, 1937.

The Government generally refrains from regulating airfares to maintain market competitiveness, however, it retains vigilant oversight role, intervening in exceptional circumstances by redistributing capacity across various sectors and imposing temporary fare caps, such as during the Covid Pandemic, festivals like Maha kumb or other extraordinary instances like Pahalgam incident & the Indigo flight disruptions.
